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ITEM NO.59

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).33494-33495/2012

(From the judgement and order dated 06/04/2012 in WP No.2203/1981 dated 24/05/2012 in WP No.2203/1981,RP No.173/2012 of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

KRISHAN KUMAR SINGH & ORS.

Petitioner(s)

VERSUS

RAJESH KUMAR SINGH & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 25/11/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s)

Mr. Himanshu Upadhyay, Adv.

Mr. Arvind Minocha, Adv.

Mr. Abhishek Swarup, Adv.

Ms. Swarupama Chaturvedi, Adv.

M/S Manoj Swarup & Co.,Adv.

For Respondent(s)

Mr. Milan Caskar, Adv.

Mr. Shakil Ahmed Syed,Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by the learned counsel for petitioners seeking adjournment, the case is adjourned for four weeks.

[RAJNI MUKHI]
SR. P.A.

[USHA SHARMA]
COURT MASTER